

21/01/94

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Prescot Road,
Gulestan Bldg,
Fort, Bombay-1.

Original Application No. 1118/93

Dt. 25/1/94

Shri/Smt. ~~xxx~~ M.L.Grover.

..Applicant.

V/s

Union of India & Ors.

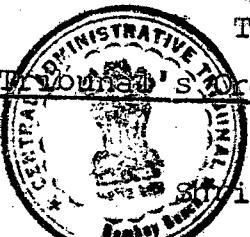
..Respondents.

Coram : The Hon'ble Member (A) Shri N.K.Verma.

The Hon'ble Member (J) Smt.L.Swaminathan.

THE JUDGE'S ORDER:

Dt. 7.1.94


Shri G.S.Walia, counsel for the applicant. Shri A.L. -
-Kasturey, counsel for the respondents.

Shri Kasturey has filed reply today.

Admit.

Shri Walia presses for interim relief regarding staying the respondents from recovery of 50 percent pension amount and he also states that Railway had already recovered the amount, hence the question of restraining the order at this stage does not arise. However, Shri Walia is ~~xx~~ directed to approach the department through a representation in the matter. He should make the representation within one month. The Railway authorities are also directed to dispose of the representation within three months. Prayer for interim relief is rejected. Keep the case in sine-die list.

Certified True Copy
Date 19/1/94

Section Officer
Central Admin. Tribunal,
Bombay Bench.

Despatched on 25/1/94

Despatcher

CAT/BOM/JUDL(J)/O.A.1118/93 / 545-546

Dt. 25/1/94.

1. Shri M.L.Grover,
C/o Shri G.S.Walia, Advocate.
2. Western Railway,
through Shri A.L.Kasturey, Advocate.

M.J
25/1/94
For - C.S. Walia

Recd
A.S
28/1/94

Section Officer.

8/1/94